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DR. K. L. SHRIMALI: It is our duty at this critical time of our history that we should make our young people realise that no democratic society can function unless they learn to respect their teachers, unless they learn to observe law and order.

SHRI BHUPESH GUPTA: On a point of order, is the hon. Minister entitled to harangue on what should be law and order? We know law and order is State responsibility. He called the students rowdies. You must have noticed, Sir.

MR. CHAIRMAN: There were certain acts of rowdyism.

SHRI BHUPESH GUPTA: He called the students rowdies, I have heard it.

MR. CHAIRMAN: I have also heard it.

SHRI BHUPESH GUPTA: My submission is that the hon. Minister should not . . .

MR. CHAIRMAN: Sit down, nothing more.

SHRI BHUPESH GUPTA: You allow the Minister to speak for five minutes. You do not allow us to speak. I say the Government is responsible.

MR. CHAIRMAN: All that you were told is that the Mysore Government is looking into the matter.

SHRI BHUPESH GUPTA: When in Kerala . . .

MR. CHAIRMAN: If you go on like this, then we shall have to do something with you. Rajkumari Amrit Kaur.

SHRI BHUPESH GUPTA: The Inter-University Youth Festival was organised by the Mysore University . . .

MR. CHAIRMAN: So, we have nothing to do with it.

SHRI BHUPESH GUPTA: Sir, in the other House, Members were allowed to raise a discussion. The motion was, however, disallowed by the Speaker.

MR. CHAIRMAN: I disallow it here also.

SHRI BHUPESH GUPTA: No information would be given?

MR. CHAIRMAN: If there is any information, that would be given later.

SHRI BHUPESH GUPTA: But, Sir, the Minister called the students rowdies. You can threaten me.

MR. CHAIRMAN: Mr. Bhupesh Gupta, if you persist in this, then I will have to name you.

SHRI BHUPESH GUPTA: You can name me.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE MOTION RE THE STATEMENT ON THE DANDAKARANYA PROJECT

MR. CHAIRMAN: Two hours are allotted for the consideration of Mr. Bhupesh Gupta's motion in respect of the Statement on the Dandakaranya Project.

THE DOWRY PROHIBITION BILL,
1959—continued

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): What about the time for this important Bill?

MR. CHAIRMAN: You will go on till 3 o'clock.

DR. SHRIMATI SEETA PARMANAND: We would like to have a little more time.

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